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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 428/2017

NATIONAL HIGHWAYS AUTHORITY OF INDIA Petitioner

Through Ms. Ila Haldia and Mr. Manish K.

Bishnoi, Advocates

versus

M/S IJM-GAYATRI JOINT VENTURE

..... Respondent

Through

Mr. Angad Mehta, Advocate

CORAM:

MS. RAJRANI (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER

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29.05.2018

IA No. 7574/2018 (application filed by respondent u/S 5 of The Limitation Act for condonation of delay of 140 days in filing reply)

Ld. counsel for petitioner submits that she has no objection if the present application is allowed.

In view of above and for the reasons stated in the application, the present application is allowed and delay of 140 days in filing reply is condoned. Reply is taken on record.

IA stands disposed of accordingly.

O.M.P. (COMM) 428/2017

Ld. counsel for petitioner submits that she will be filing rejoinder within four weeks.

List the matter before the Hon'ble Court for further directions on 10th October, 2018, the date already fixed.

RAJRANI (DHJS) JOINT REGISTRAR (JUDICIAL)

MAY 29, 2018

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